forward bilateral trade and investment in a balanced and sustainable manner by taking advantage of complementarities between their two economies.

## Special laws against absconding NRI husbands

2093. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether some women organisations want special trans-national laws that could make extradition of absconding NRI husbands who deserted their wives and fled to foreign countries;
- (b) the number of such complaints from deserted wives lying pending with Government; and
  - (c) the complaints disposed of during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): (a) Yes. This Ministry has received petitions from several distressed women and women groups seeking help for extradition/deportation of absconding Non Resident Indian (NRI) spouses in cases of fraudulent NRI marriages. Likewise, several distressed women as well as the Delhi Sikh Gurudwara Management Committee have separately approached the Supreme Court and the Delhi High Court, respectively, with similar requests seeking protection of the fundamental rights of the wives abandoned by NRI Husbands, including extradition /deportation of accused NRI spouses. Hence, this Ministry has introduced a bill titled "The Registration of Marriage of Non-Resident Indian Bill, 2019" in Rajya Sabha on February 11, 2019. The proposed legislation would offer greater protection to Indian citizens married to NRIs and help as a deterrent to the NRIs against harassment of their spouses, and force the accused NRI spouse to come back to India to face the legal consequences of his overt and covert acts.

(b) and (c) Between January, 2016 and 31st May, 2019 this Ministry (including the Indian Missions abroad) has received and addressed 4698 complaints of distressed Indian women deserted or harassed by their NRI spouses by providing guidance and information about procedures and mechanisms for serving judicial summons on the offending overseas Indian spouse; filing a case in an Indian court or police station; issuing Look-Out Circulars; and impounding and cancelling of Indian passport of the offending spouse etc. The year-wise data of the complaints addressed are as below:

Year	No. of Complaints	No. of Complaints	No. of Complaints
	Received	Addressed	Pending
2016	1510	1510	Nil
2017	1498	1498	Nil
2018	1299	1299	Nil
2019 (till 31 May)	391	391	Nil
Total	4,698	4,698	Nil

## Security of member States by SCO

2094. SHRI SANJAY SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the steps taken towards collective security of Central Asian member states by the Shanghai Cooperation Organization (SCO); and
  - (b) the benefits provided to India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): (a) SCO-RATS (Regional Anti-Terrorism Structure) is a permanent body of Shanghai Cooperation Organization and is intended to facilitate coordination and interaction between competent authorities of the SCO Member States in the fight against terrorism, extremism and separatism. The Headquarters of SCO-RATS is in Tashkent, Uzbekistan.

(b) Since becoming a member, India has been participating in the activities of SCO-RATS, which provide for coordination and information sharing among member states.

## India's entry into NSG

2095. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that China is blocking India's entry into Nuclear SuppliersGroup (NSG) since India applied for the membership in 2016;
  - (b) if so, the reasons therefor;